

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 90/AT/2017

Subject : Petition under Section 63 for adoption of transmission charges with respect to transmission system established by Kohima-Mariani Transmission Limited (KMTL).

Petitioner : Kohima-Mariani Transmission Limited (KMTL).

Respondents : Deptt. of Power, Govt. of A.P. and Others

Date of hearing : 25.5.2017

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Parties present : Shri Rishi Agarwal, Advocate, KMTL
Shri K.Chowdhuri, KMTL
Shri Sanjay Nayak, PFCCL
Shri N.C. Gupta, PFCCL
Shri Kumar Ritu Raj, PFCCL

Record of Proceedings

Learned counsel for the petitioner submitted that the present petition has been filed under Section 63 of the Electricity Act, 2003 for adoption of transmission charges in respect of North Eastern Region Transmission System and requested to adopt the transmission charges.

2. After hearing the learned counsel for the petitioner, the Commission observed that Bid Evaluation Committee (BEC) in its minutes of meeting dated 13.1.2017 has not mentioned any comments on the model tariff worked out based on CERC norms based on estimated cost communicated by CEA. However, Bid Processing Co-ordinator (BPC) i.e. PFC Consulting Limited (PFCCL) has submitted a model tariff computation based on the methodology for calculation of tariff as per CERC norms as Rs1604.50 million. The Commission further observed that the successful bidder has made bid for Rs 2027.43 million. However, the levelised transmission charges of the successful bidder are higher than the levelised transmission charges computed as per CERC norms by BEC i.e. Rs 1604.50 million.

3. The Commission directed BPC to submit the following information on affidavit on or before 9.6.2017:

(a) Comments of BEC on the higher L1 levelised tariff in comparison with the tariff worked out as per CERC tariff norms, based on the estimated cost communicated by CEA.

(b) Documentary proof for the estimated cost of the project communicated by CEA.

(c) Upload the soft copy of the model tariff computation (in Excel format) worked out based on CERC norms with all links and formulas in e-filing site and submit the model tariff computation in excel format.

4. The Commission directed BPC that due date of filing the information should be strictly complied with. No extension shall be granted on that account.

5. Subject to the above, the Commission reserved order in the petition.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Legal)**